

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO. 2736/2002

Wednesday, this the 23rd day of October, 2002

Hon'ble Shri Justice V S Aggarwal, Chairman
Hon'ble Shri M P Singh, Member (A)

Naval Singh
s/o Shri Ram Lal
r/o Village Bhluwana
Tehsil Hodel,
Faridabad (Haryana)

..Applicant
(By Advocate: Shri Z.H.Khan for Shri Hem C.Vashisht)

Versus

1. Union of India
through its Secretary
Railway Board
Rail Bhawan, New Delhi
2. C.T.E. (Revising Authority)
General Manager's Office
C.S.T. Mumbai
3. Divisional Railway Manager
(Appellate Authority)
Jhansi (UP)
4. Senior Divisional Engineer (North)
(Disciplinary Authority)
Jhansi (UP)
5. Senior Section Engineer
P.Way (Central Railway)
Faridabad (Haryana)

..Respondents

O R D E R (ORAL)

Justice V S Aggarwal:

Learned proxy counsel for applicant states that he would take all the legal and factual pleas available in law, if and when the disciplinary and appellate authorities pass any orders adverse to the applicant. Subject to aforesaid, he does not press the present application.

2. As allowed, the application is dismissed as withdrawn. Nothing said herein should be taken as an

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(3)

expression on the merits of this case. The applicant, at the relevant time, would be at liberty to take all the legal and factual pleas available in law. It is directed that disciplinary authority may pass an appropriate order within a period of four months of the date of receipt of a certified copy of the present order.

M P Singh

(M P Singh)
Member (A)

V S Aggarwal

(V S Aggarwal)
Chairman

/sunil/